

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1435/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Daimler Financial Services India Pvt. Ltd
V/s
Gaurang Doshi Productions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
15	Kunal Tiwari	Advocate for Petitioner	

ORDER

CP No.1435/I&BP/NCLT/MB/MAH/2017

Looking at the Affidavit of service filed by the Petitioner and the consignment report tagged, it appears that the postal authorities made a remark "Door locked - intimation served", but by looking at track report, it appears that postal authorities attempted to serve notice at 10.00 p.m., by which time who would be there to receive it.

We wonder how the Postal Authorities would try to serve notice at 10.00 p.m. upon the Corporate Debtor, it is looking doubtful whether any such attempt has been made.

Having felt such attempt is doubtful, the Petitioner is again directed to serve notice upon the Corporate Debtor to ensure that delivery is happened during day time.

List this matter for filing Affidavit of service on 1.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)